

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN. NO. CCP 294/92 in
CA-1353/88

DATE OF DECISION: 14.1.1993

B.R. Bhalla & Ors.

... Petitioners.

Versus

Union of India & Ors.

... Respondents.

COURT: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioners.

... Shri Sant Lal,
Counsel.

For the Respondents.

... Mrs Raj Kumari Chopra
Counsel with Colonel
P.S. Ahluwalia.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

The counsel for the respondents has filed a declaration
which all the petitioners have signed that the judgement of the
Tribunal in D.A. No. 1353/88 has been complied with. There is no
good reason why we should not act on the said statement. As the
judgement of the Tribunal has since been complied with, no action
under the Contempt of Courts Act is called for. Hence, the
contempt proceedings are dropped.

Adige
(S.R. ADIGE)
MEMBER(A)

Malimath
(V.S. MALIMATH)
CHAIRMAN

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